

LOK SABHA

Saturday, 21st April, 1956

The Lok Sabha met at Half Past Ten of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

10-30 A.M.

PETITIONS RE STATES REORGANISATION BILL

**Secretary:** Sir, under rule 179 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I have to report that a petition as per statement laid on the Table has been received relating to the States Reorganisation Bill, 1956.

Statement

Petition relating to the States Reorganisation Bill, 1956.

No. of signatures.	Distt. or Town State	No. of Petition.
76	Andhra	58

**Shri Sivamurthi Swami (Kushtagi):** Sir, I beg to present a petition signed by seven petitioners relating to the States Reorganisation Bill, 1956.

FINANCE BILL

**Mr. Speaker:** The House will now resume further discussion on the motion for consideration of the Finance Bill, 1956. Out of 15 hours allotted for the various stages of the Bill, about 8½ hours have already been availed of, leaving a balance of about 6½ hours. This means that the general discussion will be concluded by 1 P.M., clause by clause consideration will be over by about 5 P.M. and the Bill will be passed by 6 P.M. Thereafter the House will take up the Appropriation (No. 2) Bill for which 30 minutes have been allotted.

1—91 L. S.

I will call the Finance Minister to reply at ten minutes to 12.

**Shri Kamath (Hoshangabad):** On a Point of Order, Sir. Yesterday you made a profound observation about the rights of certain Members who had not taken part in the earlier stages to make their contribution to this debate with regard to the I. & B. Ministry, when the Minister was present here. This was made very clear by you. The transcript reads:

"I said that those Members who wanted to raise some discussion..."

**Mr. Speaker:** What is Point of Order?

**Shri Kamath:** There are only 20 minutes left now and you have called Shri Bibhuti Mishra. When will I get a chance?

**Mr. Speaker:** I thought the hon. Member would ruse earlier during the course of the debate when so many hours had been set apart for the general discussion.

**Shri Kamath:** But, yesterday, you yourself ruled that the I. & B. Minister was absent and that it might be taken up when he was present. I will read the transcript.

**Mr. Speaker:** What I said was that the I. & B. Minister will be here to answer any of the points that are raised by hon. Members. Therefore, I allowed the hon. Members to speak. I did not see any hon. Member raising that. Why should any hon. Member wait for the hon. Minister. The Minister will give his reply. It is not as if the Member must look at the face of the Minister. I was really surprised when I found they had nothing to say. Otherwise, I would have given such Members preference. Now, at the fag end, to come and say that he must have his pound of flesh is surprising. I would not have called Shri Bibhuti Mishra, I would have given opportunities to other Members who wanted to raise the question. I wanted the I. & B. Minister also to be present here. He came and told me that nothing has been said about his Ministry, so far. What am I to do?